

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303

New IA-4490/2021, 4524/2021, New IA-3385/2020,
IB-432/(ND)/2019

IN THE MATTER OF:
Mr. Arun Kumar Sinha
Vs.
Three C-Homes (P) Ltd

...FINANCIAL CREDITOR

... RESPONDENT

SECTION
U/s 7 IBC, 2016

Order delivered on 07.10.2021

CORAM:
SHRI P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA,
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ishaan Chakrabarti, Advocate for the Resolution Applicant
For the Respondent/CD : For Yamuna Expressway Industrial Development Authority - Mr. Amar Gupta, Advocate and Mr. Kamaljeet Singh, Adv.
For the Resolution applicant : Mr. Arun Kathpalia, Senior Advocate . Mr. Abir Roy, Mr. Ishaan Chakrabarti,
Mr. Vivek Pandey, Ms. Diksha Gupta, Advocates
: Adv. Mr. Nikhil Verma for Authorised Representative along with Mr. Vijay Kishore Saxena (AR)

ORDER

New IA-4490/2021 :

This is an Application filed by the Resolution Professional under Section 60 (5) of the Insolvency & Bankruptcy Code, 2016 for seeking setting aside of impugned Cancellation Order dated 12.1.2021 passed by Yamuna Expressway Industrial Development Authority (YEIDA). The Counsel for the respondent is present and prayed for grant of 10 days time to file reply. The time prayed for is granted. Thereafter, a week's time is granted for filing Rejoinder.

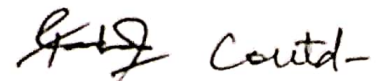
The parties are directed to maintain the status-quo till the next date of hearing.

List the matter on 08.11.2021.

New IA-4524/2021 :

This is an Application filed by the Resolution Professional under Rule 131 of the NCLT Rules, 2016 read with Section 424 (2) (b) of the Companies



 Contd-

Act, 2017 for seeking certified copies of all the documents available in the file of the Corporate Debtor maintained by Yamuna Expressway Industrial Development Authority (YEIDA).

Counsel for the Respondent is present. The Counsel for the respondent has prayed for grant of time for filing reply in the matter. Ten days time is granted for this purpose.

List on 08.11.2021.

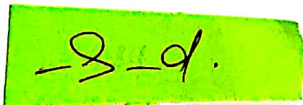
New IA-3385/2020 :

This is an Application filed by the Resolution Professional under Section 30 (6) read with Section 31 of the I&B Code, 2016 for approval of the Resolution Plan along with an affidavit.

It is submitted that Yamuna Expressway Industrial Development Authority (YEIDA) was added as a party as per the NCLT's Order in the matter. Counsel for the Successful Resolution applicant is present and has prayed for grant of leave of this Tribunal to permit for filing his objection in response to YEIDA's reply in the matter as the Successful Resolution applicant is not a party to the proceedings in the application filed by the Resolution Professional.

The Successful Resolution applicant is directed to take steps for filing an intervention Application along with reply to the objections before the next date of hearing.

Post this matter to 08.11.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit (Court-III) 07.10.2021

New IA-4490/2019, 4524/2021, New IA-3585/2020 (IB-432/(ND)/2019)